

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA/2371/2022 IA/2372/2022 IA/2399/2022 IA/2200/2023 IA/5310/2023 IN
C.P. (IB)/556(MB)2021

IN THE MATTER OF

Union Bank of India

VS

Pandhe Infracons Pvt Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 10.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Gautam Sinjhal (PH)
For the Liquidator: Adv. Umang Mehta (PH)
For the Respondent No. 2 in all I.A.s: Rajat Chaudhary (VC)

ORDER

I.A. 5310/2023, I.A. 2371/2022, I.A. 2372/2022, I.A. 2399/2022, I.A. 2200/2023

The Ld. Counsel for the Applicant submits that they have been able to resolve the matter with the intervention of the Respondent No. 1/Liquidator and the approval having been granted by the SCC. The Ld. Counsel for the Respondent has placed on record the Additional Affidavit along with the 100% approval of the SCC to the proposal submitted by the Respondent No. 2 i.e. Association of Persons dated 12.03.2024 with respect to the completion of the project and also the responsibility of the allottees to pay the requisite charges. On payment, the

Respondents have taken upon themselves the responsibility of execution of the Conveyance Deed in favour of the respective allottees.

The proposal for completion of the project having been assigned to the Association of Persons along with Additional Affidavit of Respondent No. 1 dated 06.05.2024 is also made part of this order. In terms of the above said, **all the I.A.s are disposed of.**

Sd/-

MADHU SINHA
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)